



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Oct/202425/15

DATED: 04/11/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Oct/202425/15 dated 04/11/2024 of Norms Committee - I for the year 2024-25 was held on 04/11/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003677AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has applied for fixation of norms before the issuance of AA. The firm has neither attached any requisite Annexures/supporting documents nor mentioned the para of FTP/HBP under which it has been applied. Hence, the Committee decided to call for the aforesaid clarification from the applicant within 15 days. Case stands deferred.	

Case No.	2 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008458AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has requested for withdrawal of its application vide email dated 27.09.2024. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	3 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred

Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00004211AM24
RA File Number	092404000450 AM11
Licence No and Date	0910045023/03/01/2011
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00001291AM25
RA File Number	039404000580 AM15
Licence No and Date	0310789333/17/09/2014
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	5 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00001482AM23
RA File Number	052404000643 AM17
Licence No and Date	0510402041/23/03/2017

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	6 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for	

EODC.

Case stands **rejected**.

Case No.	8 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00003410AM25
RA File Number	342404000134 AM21
Licence No and Date	3410046308/20/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to review and to amend the ad-hoc norms already approved in the NC-1 meeting held on 24.07.2024 as per comments of Consultant(Tech-1) dated 03.11.2024, as under:	
Earlier Approved Export items Numbers:	
Export Item	1.REC.BOX GEN 1.5 LM 77.4 P 300.0 NUMBERS (NOS)

2. SPAR.BEAM GEN 1.5 LM 77.4 P 300.0 NUMBERS (NOS)

Amended Export Item Numbers:

Export Item 1.REC.BOX GEN 1.5 LM 77.4 P **500.0** NUMBERS (NOS)

2. SPAR.BEAM GEN 1.5 LM 77.4 P **500.0** NUMBERS (NOS)

The remaining parts of the minutes of NC-1 meeting dated 24.07.2024 for the above AA stands unchanged.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00008756AM24
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms** as per comments of DPIIT dated 24.09.2024, as under:

1. Import items at Sl.No.75 to 86 shall be of relevant grade and diameter/size as contained/utilized in the export items and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item.
2. Quantity of all other import items shall remain the same as ratified in NC meeting No. NC/1/MEET/Dec/202324/21 dated 31/01/2024

Reason for modification of norms: Norms were earlier fixed for import items from Sl.No. 1 to 74. As the Advance Authorization has been amended and there are 86 import items in the amended Advance Authorization, norms are required to be fixed for the remaining import items from Sl.No.75 to 86

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	018005000726AM21
RA File Number	052404000442 AM21
Licence No and Date	0510415984/25/11/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	12 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00000871AM25
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred

Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00003676AM25
RA File Number	05AA04048981 AM22
Licence No and Date	0511003469/06/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00006478AM24
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00001097AM25
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant had requested for PH through V.C. Hence, the Committee decided to give the final chance to them for appearing in PH through V.C., if not possible physically, in the forthcoming meeting failing which case shall be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands deferred.

Case No.	19 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00153346AM22
RA File Number	05AA04061551 AM22
Licence No and Date	0511003976/03/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Submit a coloured drawing of the export item, indicating all imported and Indigenous components in the export product. - Submit a list of the indigenous components and raw materials, if any required during the manufacturing of export product. - Describe each item of import in 2-3 lines and write in short the use of the imported item in the export product and also the reasons of the requirement thereof. Case stands deferred.	

Case No.	20 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00002705AM25
RA File Number	56AA04003920 AM22
Licence No and	5611000430/14/08/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	21 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Correlation of import quantity with export product quantity. ii. Labeled blow-up diagram of each EP highlighting imported items. Case stands deferred.	

Case No.	22 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Submit Mill Test Certificates of each grade of imported Stainless Steel Bars. Case stands deferred.	

Case No.	23 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00001098AM25
RA File Number	07AX04000377 AM22
Licence No and Date	0711003223/14/02/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and after due deliberation, TE, DPIIT expressed that he would be giving written comments on this in line with other similar cases. Hence, the Committee **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 05.11.2024, as under:

- i. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 172194 Kgs as 1.18 Kgs/Kg. content in the export item after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision:	
Called for PH in the forthcoming meeting.	

Case No.	26 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007304AM24
RA File Number	NA
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00001972AM25
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Wastage in Appendix 4E of the CE certificate is stated as NIL but in the reply they have shown wastage and hence clarification thereof. ii. Net weight of import item contained in Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	28 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00000082AM25
RA File Number	04AX04000496 AM23
Licence No and Date	0411004090/11/10/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 27.09.2024, as under:

Export Product:

700 MWe PHWR STEAM GENERATOR WITH AUXILIARIES to M/s NPCIL KAIGA 5&6, GHAVP 3 & 4, CMPAPP 1&2 AND MBRAPP 1 & 2 (FLEET MODE)-3 SETS.

Recommendation:

- i. Import items as component at Sl. No. 1, 5-11 may be allowed under GN-4 on net-to-net basis with accountability clause.
- ii. Import items at Sl. No. 2, 3, 12 & 14 may be allowed with NIL wastage on net content basis.
- iii. Import item at Sl. No. 4 may be allowed for 41.05 MT.
- iv. Import items at Sl. No. 13 & 15 may be allowed as consumables, with value upto 1% of FOB value of export product or as applied for, whichever is lower.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003800AM23
RA File Number	05AX04002031 AM23
Licence No and Date	0511015363/18/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and after due deliberation, the concerned TE expressed that this is net-to-net case and he would be giving written comments on this. Hence, the Committee decided to ratify the ad-hoc norms as per comments of DPIIT dated 05.11.2024, as under:	
1. Quantity of import item at SI No. 1 & 2 may be allowed on net-to-net basis with	

accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00003497AM25
RA File Number	03AX04004398 AM23
Licence No and Date	0311019613/30/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.11.2024, as under: 1. Quantity of import item at SI No. 1 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	31 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00003498AM25
RA File Number	03AX04004399 AM23
Licence No and Date	0311019612/30/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.11.2024, as under:	

1. Quantity of import item at SI No. 1 & 2 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00003499AM25
RA File Number	03AX04004404 AM23
Licence No and Date	0311019610/30/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.11.2024, as under: 1. Quantity of import item at SI No. 1 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- ii. Net weight of import item contained in Export Product.
- iii. Weight of import item at Sl. No. 1.

Case stands deferred.

Case No.	34 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. ii. Net weight of import item contained in Export Product. iii. Weight of import item at Sl. No. 1. Case stands deferred.	

Case No.	35 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007001AM23
RA File Number	07AX04001890 AM23
Licence No and Date	0711006770/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007160AM23
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007241AM23
RA File Number	02AX04000713 AM23
Licence No and Date	0211004125/27/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per comments of MHI dated 30.09.2024, as under: Export items: Copper Tuyere and Copper Tuyere Cooler (Mechanical Spare item of Steel Plant-Blast Funace)-10.116 MT. Import item- Copper Cakes BE57 Recommendation: i. Firm's proposal to import of Copper Cakes BE57 may be allowed on repeat basis as 10.70 MT inclusive of 5.73% wastage on the net weight of the Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003138AM24
RA File Number	07AX04000445 AM24
Licence No and Date	0711008417/30/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and heard the case in PH. The PH was attended by the representative of the firm [Mr. Pradeep] and explained the case in detail. After due deliberation, as suggested by TE, the Committee decided to ask the firm to submit the utilization wise inputs in the Export Product for further examination of the case. Case stands deferred.	

Case No.	41 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00002017AM25
RA File Number	07AX04000434 AM24
Licence No and Date	0711008450/04/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 04.11.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00002018AM25
RA File Number	07AX04000450 AM24
Licence No and Date	0711008470/05/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 04.11.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	43 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of SCOMET Division.	

Case No.	45 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00005520AM24
RA File Number	34AX04000452 AM24
Licence No and Date	3411004100/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00003697AM25
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	47 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00003698AM25
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	PACIFIC TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006259AM24
RA File Number	03AX04002463 AM24
Licence No and Date	0311027896/16/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 11.10.2024, as under: 1. Quantity of export item may also be specified as 14,285 Nos. in addition to its weight. 2. Quantity of import item at SI.No.1 may be allowed as 8425 Kgs.as 1.685 Kgs./Kg. content in the export item after taking 20% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/1/MEET/Oct/202425/15
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Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006342AM24
RA File Number	05AX04002138 AM24
Licence No and Date	0511021620/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006777AM24
RA File Number	34AX04000619 AM24
Licence No and Date	3411004335/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00006778AM24
RA File Number	34AX04000620 AM24
Licence No and Date	3411004336/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00007491AM24
RA File Number	31AX04000256 AM24
Licence No and Date	3111002919/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008091AM24
RA File Number	31AX04000294 AM24
Licence No and Date	3111003013/22/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	55 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008827AM24
RA File Number	34AX04000866 AM24
Licence No and Date	3411004657/29/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00008842AM24
RA File Number	34AX04000910 AM24

Licence No and Date	3411004666/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009070AM24
RA File Number	07AX04001839 AM24
Licence No and Date	0711010756/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009223AM24
RA File Number	06AX04000359 AM24
Licence No and Date	0611002572/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00009228AM24
RA File Number	06AX04000355 AM24
Licence No and Date	0611002573/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009229AM24
RA File Number	06AX04000349 AM24
Licence No and Date	0611002574/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00009231AM24
RA File Number	06AX04000357 AM24
Licence No and Date	0611002576/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Oct/202425/15
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Case Status	Case Approved
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM REVIW00003069AM25
RA File Number	07AX04002005 AM24
Licence No and Date	0711010857/21/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 21.10.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000109AM25
RA File Number	34AX04000957 AM24
Licence No and Date	3411004769/05/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	ANAND NVH PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000208AM25

RA File Number	05AX04004069 AM24
Licence No and Date	0511024961/12/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) dated 03.11.2024, as under: Export item- Insulator Assy-625000 NOS Containing 0.108 KG of Rubber Compound/No of Export. Import items: i. Clutch Nutt (Plated) allowed– Net-to-Net ii. Natural Rubber allowed - 52, 937 KG. RA concerned may take suitable consequential action accordingly.	

Case No.	66 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000282AM25
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each Export Product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos.

Case stands deferred.

Case No.	67 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000351AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	68 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ABLE ENGINEERING COMPANY
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024

HQ File Number	HQRNORM APPLY 00000489AM25
RA File Number	32AX04000055 AM25
Licence No and Date	3211006701/30/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000652AM25
RA File Number	34AX04000108 AM25
Licence No and Date	3411004910/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000734AM25
RA File Number	34AX04000109 AM25
Licence No and Date	3411004929/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved

Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000838AM25
RA File Number	31AX04000046 AM25
Licence No and Date	3111003447/21/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.11.2024, as under: 1. Net weight of export items at SI No.1 & 2 may be specified as 5518 Kgs and 2,008 Kgs. respectively. 2. Import items at Sl. No. 1 & 3 shall be of relevant grade and thickness as contained/utilized in the export items 3. Quantity of import item at SI No.1 may be allowed as 6337 Kgs as 1.17 Kgs./Kg. content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap. 4. Quantity of import item at SI No.2 may be allowed as 29.4 Kgs as 1.05 Kgs./Kg content in the export item at SI.No.1 . 5. Quantity of import item at SI No.3 may be allowed as 2943 Kgs. as 1.59 Kgs./Kg. content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	72 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000844AM25
RA File Number	05AX04000554 AM25
Licence No and Date	0511025666/21/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ORBIZ AUTOMOTIVEZ

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000845AM25
RA File Number	10AX04000042 AM25
Licence No and Date	1011002457/22/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant did not turn up for attending the PH. The Committee decided to give them another chance to appear in PH after 23.11.2024 as requested by the applicant. Case stands deferred.	

Case No.	74 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000856AM25
RA File Number	05AX04000541 AM25
Licence No and Date	0511025676/22/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000981AM25
RA File Number	07AX04000316 AM25
Licence No and Date	0711011415/29/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	76 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	SOLCO BIOMEDICAL CO. INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00000989AM25
RA File Number	08AX04000276 AM25
Licence No and Date	0811011690/29/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant did not turn up for attending the PH. The Committee decided to give them another chance to appear in PH in the forthcoming meeting. Case stands deferred.	

Case No.	77 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	TECHNOS PRAZISE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001034AM25
RA File Number	34AX04000171 AM25
Licence No and Date	3411005002/31/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 02.11.2024, as under:	

	PER DRAWING NO.3A02799 (30 KGS)		403 ESR. SIZE 2.2" Thk x 2.2" Width, Length 835mm (16 PIECES)	WASTAGE OF 581.57% ON THE NET CONTENT OF STAINLESS-STEEL BAR 403 IN THE EXPORT PRODUCT
2	TURBINE BLADE AS PER DRAWING NO.100522938 (195 KGS)	3000 PCS	STAINLESS STEEL BAR 403 ESR. SIZE 2.2" Thk x 2.2" Width, Length 835mm (44 PIECES)	551.73 KGS INCLUSIVE OF WASTAGE OF 182.94% ON THE NET CONTENT OF STAINLESS-STEEL BAR 403 IN THE EXPORT PRODUCT
3	TURBINE BLADE AS PER DRAWING NO.1000534191 (165 KGS)	3000 PCS	STAINLESS STEEL BAR 403 ESR. SIZE 2.2" Thk x 2.2" Width, Length 835mm (60 PIECES)	758.92 KGS INCLUSIVE OF WASTAGE OF 359.95% ON THE NET CONTENT OF STAINLESS-STEEL BAR 403 IN THE EXPORT PRODUCT

Note: The grade of imported stainless steel bars should match the grade of stainless steel used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001303AM25
RA File Number	05AX04000612 AM25
Licence No and Date	0511026090/13/06/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for	

providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	79 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001501AM25
RA File Number	03AX04001315 AM25
Licence No and Date	0311034843/24/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	ADVANCED LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00001952AM25
RA File Number	05AX04001155 AM25
Licence No and Date	0511026697/16/07/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	81 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002085AM25
RA File Number	02AX04000221 AM25
Licence No and Date	0211006958/23/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	82 / NC/1/MEET/Oct/202425/15
Case Status	Case Rejected
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002137AM25
RA File Number	56AX04000148 AM25
Licence No and Date	5611003110/25/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders dated 24.09.2024, 09.10.2024; 24.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	83 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002188AM25
RA File Number	56AX04000063 AM25
Licence No and Date	1111000105/29/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, reply has been received. Hence, the committee decided to send the deficiency reply to the concerned TE for examination and comments. Case stands deferred.	

Case No.	84 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002257AM25
RA File Number	05AX04000473 AM25
Licence No and Date	0511026959/01/08/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the Committee decided to issue the final reminder to the applicant to submit the reply within 15 days failing which the case shall be rejected with the direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	86 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002513AM25
RA File Number	03AX04002082 AM25
Licence No and Date	0311036334/13/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00002700AM25
RA File Number	05AX04001462 AM25
Licence No and Date	0511027371/27/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 29.10.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002754AM25
RA File Number	02AX04000345 AM25
Licence No and Date	0211007177/29/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002788AM25
RA File Number	07AX04000895 AM25
Licence No and Date	0711012222/02/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Application on ANF 4A is required.

Case stands deferred.

Case No.	90 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002797AM25
RA File Number	05AX04001674 AM25
Licence No and Date	0511027481/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25
Licence No and Date	0511027524/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002831AM25
RA File Number	05AX04001762 AM25
Licence No and Date	0511027526/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.09.2024, as under: Export Product: Disc Brake Pads. Recommendation: i. Import items at Sl. No. 1 & 2 may be allowed as component with 1% process wastage with accountability clause. ii. Import item at Sl. No. 3 “Accessories”, specific item descriptions along with their quantities may be added and allowed 1% process wastage with accountability clause. iii. Import items at Sl. No. 4 (water based paint) and 5 (Molly Silicone break paste) may be allowed as consumable upto 1% of FOB value of export product or as applied for, whichever is lower. iv. Import items at SL. No. 6 to 25 may be allowed as raw material with 5% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002849AM25
RA File Number	31AX04000195 AM25
Licence No and Date	3111003850/04/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Reason for using bar and not tube for manufacture of export product adaptor Ring, ii. Length of each imported pipe/bar and No. of pieces cut from each, iii. Dimensions of input blank used for manufacturing of each export product, iv. Dimension OD/ID & width of each export product ring, v. Dimensions of each export product, vi. Stage-wise manufacturing wastage with justification supported by dimensional drawing and weight, vii. Calculation sheet for the quantity proposed for import. Case stands deferred.	

Case No.	95 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002855AM25
RA File Number	05AX04001723 AM25
Licence No and Date	0511027549/04/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.09.2024, as under:	

Export Product (EP)	EP Quantity	Import items	Recommendation	
			Import Quantity	Inputs allowed
Trailer Parts and Accessories- “Lined Brake Shoes”	21500 PCS	Brake Shoes	21500 PCS	Allowed NIL wastage in terms of numbers.
		RIVETS	602000 PCS	Allowed under GN-4 on Net-to-Net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002885AM25
RA File Number	09AX04000446 AM25
Licence No and Date	0911007878/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred

Party Name	OMNITECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002910AM25
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002935AM25
RA File Number	34AX04000463 AM25
Licence No and Date	3411005385/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00002939AM25
RA File Number	34AX04000468 AM25
Licence No and Date	3411005386/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003003AM25
RA File Number	34AX04000480 AM25
Licence No and Date	3411005398/12/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003116AM25
RA File Number	34AX04000487 AM25
Licence No and Date	3411005411/18/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003238AM25
RA File Number	34AX04000518 AM25
Licence No and Date	3411005446/24/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	103 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	CASCY FORGE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003553AM25
RA File Number	04AX04000635 AM25
Licence No and Date	0411008368/09/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a drawing of balancing Sleev CFP-5603-2533 2. What is the application of export product? Submit short note. 3. What is the meaning round wire 0117 mm diameter? Submit coloured drawing, 4. What is the grade of round wire? Submit MTC of imported round wire and also a copy of the bill of entry. 5. Process flow chart and wastage at each stage of operation. 6. What is the net weight of the export item of 121724 nos? Case stands deferred.	

Case No.	104 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003554AM25
RA File Number	03AX04003332 AM25
Licence No and Date	0311037764/09/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	105 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003560AM25
RA File Number	52AX04000202 AM25
Licence No and Date	5211010197/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003562AM25
RA File Number	31AX04000236 AM25
Licence No and Date	3111003956/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003576AM25
RA File Number	03AX04003413 AM25

Licence No and Date	0311037798/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003584AM25
RA File Number	03AX04003381 AM25
Licence No and Date	0311037807/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003590AM25
RA File Number	05AX04002181 AM25
Licence No and Date	0511028220/10/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Where is the application of the export item and how the export item be fitted with the water tube boiler? - Detailed technical drawing, which could indicate the position of the imported pipes, fittings, and flanges in the export product. - What are the sizes of each imported pipe? - What are the sizes of fittings and flanges? Submit the drawing of flanges and fittings. - Mill Test Certificate of the imported pipes.	

- vi. Mill Test certificate of the fittings and flanges.
- vii. Process flow chart and wastage at each stage of operation.

Case stands deferred.

Case No.	110 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003594AM25
RA File Number	33AX04000072 AM25
Licence No and Date	3311002288/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003603AM25
RA File Number	05AX04002175 AM25
Licence No and Date	0511028254/11/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 04.11.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003611AM25
RA File Number	09AX04000513 AM25
Licence No and Date	0911008134/11/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: (i) Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. (ii) What is the finished weight of the Turbine Blade? (iii) Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. (iv) Size and shape of the stainless-steel Bars. (v) Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. (vi) All the documents should be certified by the Chartered Engineer. Case stands deferred.	

Case No.	113 / NC/1/MEET/Oct/202425/15
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003618AM25
RA File Number	04AX04000641 AM25
Licence No and Date	0411008400/14/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(SKB) dated 02.11.2024, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	114 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003651AM25
RA File Number	05AX04002215 AM25
Licence No and Date	0511028320/15/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003666AM25
RA File Number	03AX04003512 AM25
Licence No and Date	0311037961/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003692AM25
RA File Number	03AX04003455 AM25
Licence No and Date	0311038009/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003693AM25
RA File Number	03AX04003456 AM25
Licence No and Date	0311038010/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003700AM25
RA File Number	05AX04002212 AM25
Licence No and Date	0511028360/17/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	119 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003758AM25
RA File Number	03AX04003595 AM25
Licence No and Date	0311038114/21/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Oct/202425/15
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 15 and 04/11/2024
HQ File Number	HQRNORM APPLY 00003766AM25
RA File Number	05AX04002216 AM25
Licence No and Date	0511028439/21/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Describe the export product in detail and its application. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Process flow chart for manufacturing of the export product and wastage at each stage of operation on each item of export. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

Case stands deferred.